

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WILTAN TELMAG (INDIA) PVT. LTD.

PARTICULARS		
1	Name of corporate debtor	Wiltan Telmag (India) Pvt. Ltd.
2	Date of incorporation of corporate debtor	17/02/2005
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	CIN:- U27104DL2005PTC133105
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Off - Flat No-305, Sahyog Building 58, Nehru Place, New Delhi, Delhi, India, 110019
6	Insolvency commencement date in respect of corporate debtor	04 th July 2024 (Order received by RP on 05.07.2024)
7	Estimated date of closure of insolvency resolution process	31 st December 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ranjan Chakraborti IBBI/IPA-002/IP-N00541/2017-2018/11618
9	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> 1/22, Second Floor, Asaf Ali Road, New Delhi, National Capital Territory of Delhi ,110002. E-mail: ranjanns@gmail.com

10	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address for correspondence –</u> 17D -522, Konark, Vasundhara, Ghaziabad , U.P-201012. Email Id: cirp.wiltantelmag@gmail.com
11	Last date for submission of claims	18 th July 2024
12	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP till date.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms, and (b) Details of authorized representative are available at:	Web Link: https://ibbi.gov.in/en/home/downloads Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, Bench No. III, New Delhi Bench has ordered the commencement of Corporate Insolvency Resolution Process of the **Wiltan Telmag (India) Pvt. Ltd.** vide order in Company Petition CP(IB) No. – 1085(ND)/2019.

The creditors of **Wiltan Telmag (India) Pvt. Ltd.** , are hereby called upon to submit their claims with proof on or before 18th July, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - **Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.



Ranjan Chakraborti

Interim Resolution Professional

In the matter of WILTAN TELMAG (INDIA) PVT. LTD.

**IBBI Reg. No.: IBBI/PA-002/IP-
N00541/2017-2018/11618**

Date: 07th July 2024

Place: New Delhi